NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 40/(MAH)/2016

CORAM:

Present: SHRI M. K. SHRAWAT MEMBER (J)

SHRI BHASKARA PANTULA MOHAN MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.12.2017

NAME OF THE PARTIES: Sanjay V Choudhary V/s.

M/s. Flowers Plants and Fruits (India) Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
19	Saijomathers	Adv. Pox petitioner	Map
۱۹	Yash Jain	Adr. for Respondent	Sjam

<u>ORDER</u>

T.C.P. No. 40/397-398/NCLT/MB/MAH/2016

- 1. The Learned Representatives of both the sides are present.
- From the side of the Respondent again seeking time to file Reply, although as per the Noting the Reply was to be filed on or before 27.11.2017. Last chance to file Reply, otherwise, right to file Reply shall be forfeited.
- 3. The Learned Counsel undertakes to file Reply on or before 10.01.2018, to be circulated on the other side in advance.
- Thereafter the matter is listed for hearing on 02.02.2018.
- During this time the Interim Order dated 07.11.2017 shall remain in operation till the next date of hearing.

Sd/-

BHASKARA PANTULA MOHAN Member (Judicial)

. Sd/-

M.K. SHRAWAT Member (Judicial)

13.12.2017 aah